CENTRAL ADMINISTRATIVE TRIBUNAL. CALCUTTA BENCH



No. CPC 350/134/2016 (OA 350/777/2015)

Date of order: 2.2.2018

Present:

Hon'ble Ms. Manjula Das, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

MINA RANI DAS

W/o Late Paresh Chandra Das SANJAY DAS

SANJAY DAS

S/o Late Paresh Chandra Das, R/o C/o Rajendra Chowdhury, 63 Lakhri Mahal, Orderly Bazar, PO & PS - Barrackpore near Glore Talab, Kolkata - 700120.

.APPLICANTS

VERSUS

- 1. Union of India, through
 The Secretary,
 Ministry of Defence;
 Department of Production
 - Department of Production,

South Block,

New Delhi.

- 2. The Chairman,
 Ordnance Factory Board,
 Having its office at
 10A, Shaheed Khudiram Bose Road,
 Calcutta 700001.
- 3. The General Manager,
 Metal & Steel Factory,
 Ishapore
 PO Ishapore-Nawabganj,
 Dist. 24 Parganas (North)
 Pin 743144.
- The Deputy General Manager, Metal & Steel Factory, Ishapore
 PO - Ishapore-Nawabganj, Dist. - 24 Parganas (North) Pin - 743144.
- The Senior General Manager, Metal & Steel Factory, Ishapore
 PO - Ishapore-Nawabganj, Dist. - 24 Parganas (North) Pin - 743144.



The Works Manager (Administration)
 Metal & Steel Factory,
 Ishapore
 PO – Ishapore-Nawabganj,
 Dist. – 24 Parganas (North)
 Pin – 743144.

... RESPONDENTS.

AND

- 1. Mr.Ashok Kumar Gupta, The Secretary, Ministry of Defence, Department of Production, South Block, New Delhi.
- 2. Mr.Ashwani Kumar Prabhakar,
 The Chairman,
 Ordnance Factory Board,
 Having its office at
 10A, Shaheed Khudiram Bose Road,
 Calcutta 700001.
- 3. Mr.P.W.Ralegankar,
 The General Manager,
 Metal & Steel Factory,
 Ishapore
 PO Ishapore-Nawabganj,
 Dist. 24 Parganas (North)
 Pin 743144.

CONTEMNORS/RÉSPONDENTS.

For the applicant:

Mr.P.C.Das, counsel

For the respondents: , None

ORAL

Per Ms. Manjula Das, Judicial Member

Heard Mr.P.C.Das, ld. Counsel for the contempt petitioner. None appeared on behalf of the alleged contemnors.

2. As the order passed by this Tribunal in OA 777/2015 on 25.6.2015 has been duly complied with by the alleged contemnors, the Contempt Petition is dropped. However, liberty is granted to the applicant in the OA to challenge the decision of the alleged contemnors, if he so desires

3. CPC is dropped. Notices discharged.

(DR. NANDITA CHATTERJEE) ADMINISTRATIVE MEMBER

(MANJULA DAS) JUDICIAL MEMBER